

14

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

C.P.No.26/93 in

O.A. No.668/91

Dt. 9.7.1993.

Shri J.R.Sharma.

.... Applicant.

V/s.

Department of Telecom.

.... Respondent/s.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Shri G.S.Walia.  
Respondents by Shri P.G.Godham-  
gaonkar.

Oral Judgment:-

[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 9.7.1993.

Heard Shri G.S.Walia for the applicant and Shri P.G.  
Godhamgaonkar for the Respondents. The affidavit filed  
by the Respondents shows that all that was to be done on  
the basis of the order of the Tribunal has been done.

According to Shri Walia though the applicant was promoted  
w.e.f. 4.5.1992 when his junior Mohd.Ziauddin was promoted,  
the applicant came to be reverted in September, 1992  
(i.e. 1.9.1992) by an order dt. 5.5.1993. The matter of  
reversion cannot, however, be one which would come within  
the purview of the Contempt Application because the  
applicant would have his remedy separately in respect of  
the alleged reversion. We are satisfied that no contempt  
has been committed. The Rule is discharged. There will  
be no order as to costs.

  
(M.Y.PRIOLKAR)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.